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pletion of about 15 years which constitutes both colour service and reservist service. That pension varies according to which part of the armed forces they belonged.

MR. CHAIRMAN: And about the free schooling of the children of the reservists?

SARDAR S. S. MAJITHIA: That does not come in.

SHRIMATI SAVITRY DEVI NIGAM: It has been stated in this Statement that other proposals are under consideration. May I know what are these proposals and how long it will take for the Government to implement these proposals?

MR. CHAIRMAN: They are under consideration, he says.

SHRI V. K. KRISHNA MENON: Government are not happy about the situation because these reservists are not free to take jobs, because possibly the employer does not want the reservist to be taken away by us sometimes. And to make any other arrangement for them the resources of the country are not adequate at the moment. That is why we are considering the matter.

TEAR-GAS AND LATHI-CHARGE ON REFUGEE
DEMONSTRATORS NEAR JAMNAGAR HOUSE IN
NEW DELHI

•150. SHRI FARIDUL HAQ ANSARI: Will the Minister of HOME AFFAIRS be pleased to state whether the refugee demonstrators led by several Delhi Municipal Councillors were tear-gassed and repeatedly lathi-charged by the police on the 31st March 1959, near Jamnagar House in New Delhi? If so, how many persons were injured and were the injured persons given any medical aid?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Tear gas was used by the police to disperse the demonstrators after giving them repeated warnings. Lathis were used by the police to make a cordon to hold back the

demonstrators at the gate of the Jamnagar House, but no lathi-charge was made. The magistrate on duty asked the demonstrators if there was any one who had been injured. No one showed any injury.

SHRI FARIDUL HAQ ANSARI: May I know whether the hon. Minister has seen a report of the incident in the Statesman of April 1st in column 4, in which it is reported that people were lathi-charged and due to that several Councillors were injured and they were sent to hospital?

SHRI B. N. DATAR: There were some Municipal Councillors also and some complaints were received and Government have instituted an enquiry into the affairs that led to this.

SHRI B. K. P. SINHA: May Lknow what was the occasion or cause of this demonstration?

SHRI B. N. DATAR: Refugees or the rehabilitated persons had certain demands in respect of the property that was going to be sold by auction or tender. They had certain demands which were considered and which could not be accepted. Therefore, a large contingent of these people, as many as 800, went to Jamnagar House where there is the Chief Resettlement Officer's Office and they wanted to get into it.

SHRI H. V. TRIPATHI: What hat been the result of the enquiry?

SHRI B. N. DATAR: The enquiry is going on, Sir.

भारत ग्रौर पाकिस्तान के बीच लेन देन का बकाया

*१५१. श्री राम सहाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) १९५५—५६ के अन्त तक भारत अगैर पाकिस्तान के बीच एक दूसरे से लेन देन की स्थिति क्या है; और
- (ख) भारत सरकार को किस किस मद की कितनी कितनी रकम छेनी देनी है?

†[BALANCE OF RECEIPTS AND PAYMENTS BETWEEN INDIA AND PAKISTAN

- •151. SHRI RAM SAHAI: Will the Minister of FINANCE be pleased to state:
- (a) what is the position of balance of receipts and payments between India and Pakistan at the end of 1958-59; and
- (b) what amounts are to be paid and received by Government of India and for which items?]

राजस्व तथा भ्रसैनिक व्यय मंत्री (डा० बी० गोपाला रेड्डी): (क) श्रीर (ख). जो बातें पूछी गयी हैं उनके बारे में जानकारी हासिल की जा रही है श्रीर उसे सदन की मेज पर रख दिया जायेगा।

•(•[THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI): (a) and (b); Information asked for is being collected and will be laid on the Table of the House.]

श्री राम सहाय: क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि पाकिस्तान से इस वक्त ग्रदायगी के सम्बन्ध में जो पत्र ब्यवहार हुआ है उसमें वह इस रकम को देना मंजूर नहीं करता है जो भारतवर्ष की बताई जाती है या यह कि कुछ श्रांकड़ों के सम्बन्ध में उसकी कुछ दिक्कत है ?

DR. B. GOPALA REDDI: This has to be taken up at higher level. It was decided some time ago that the two Finance Ministers should meet but for various reasons they could not meet so far. It is now over 3 years or so.

श्री राम सहाय: मेरे पूछते का मतलब यह है कि क्या पाकिस्तान की फाइनेंस पोजीशन इस तरह की नहीं है कि वह इस रकम को घदा कर सके जिसकी वजह से देरी हो रही है या इस रकम के बारे में हज्जत है ?

†[] English translation.

DR. B. GOPALA REDDI: I do not I think that it is because their financial i position is difficult that they are un-I able to meet the demands but they do

not want ostensibly to meet the demands

श्री राम सहाय: क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि ग्रापका जो थोड़ा बहुत ट्रेड पाकिस्तान से होता है क्या उस ट्रेड ें से यह रकम एडजस्ट नहीं की जा सकती है ?

DR. B. GOPALA REDDI: I do not think it is possible. It has to be taken up at a different level.

SHRI N. M. LINGAM: Pending settlement of the outstanding issues between the two countries, will Government take care to see that the liabilities of Pakistan to India do not increase?

DR. B. GOPALA REDDI: We are taking all possible steps to see that they do not increase.

PAYMENT OF PAKISTAN'S SHARE IN PUBLIC DEBT OF INDIA

•152. SHRI V. K. DHAGE: Will the Minister of FINANCE be pleased to state whether he has any information that the Pakistan Government has made any provision in its latest Budget regarding the payment of its share in the Public Debt of India approximating to about Rs. 300 crores?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): The Pakistan Government have made no provision in their latest Budget probably because under the partition settlement this debt is payable in annual instalments on the 15th August, while their Budget is for the period April to June.

SHRI V. K. DHAGE: I could not catch the first part of the answer.

Mr. CHAIRMAN: The debt is payable on the 15th August. Pakistan's Budget is framed for the period April to June.

SHRI V. K. DHAGE: May I know whether in the $\;$ past, whatever $\;$ tht